

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-284 of 2011 & IA-285 of 2011
in DFR - 1583 of 2011

Dated : 8th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

MPPL Renewala Energy (P) Ltd. ... Appellant(s)

Versus

Mangalore Energy Supply Company & Ors.Respondent(s)

Counsel for the Appellant(s): Ms. Radhika Kolluru

ORDER

IA-285 of 2011
(Appl. for waiver)

In this Appeal, two Orders dated 24.03.2011 and 08.09.2011 have been challenged. Now in this Application for waiver of court fee, it is stated that they paid the court fee in respect of the Order dated 24.03.2011 and praying for the waiver of court fee in respect of the Order dated 08.09.2011.

We feel that it is appropriate to allow the Application and entertain the Appeal filed as against the Order 08.09.2011. Accordingly, the waiver Application is allowed.

IA-284 of 2011
(Condone delay Appl.)

Issue notice to the Respondents returnable on 10.01.2012.

Dasti service is permitted.

Post the matter on **10.01.2012.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/MK